

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.37
C.P.No.121/BB/2023

IN THE MATTER OF:

Mr. K.M.Ahmed Nizar & Anr. ... Petitioners
Vs.
M/s. Elstone Tea Estates Limited & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For the R-1 & 2 : Shri Pushkar

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondents.
2. Ld. Counsel appearing for the Respondents seeks time to file objections. Therefore, two weeks' time is granted to Respondents to file objections and one week's thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **25.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi